

Wage disparity

1709. SHRIMATI SHABANA AZMI: Will the Minister of LABOUR be pleased to state:.

(a) whether it is a fact that women are not paid wages equal to their men counterparts in agricultural sectors in most of the States; and

(b) if so, the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) Women Workers in agricultural sector come under the unorganized sector and their wages are paid as per provisions of the Minimum Wages Act, 1948. The Act does not make any distinction on the basis of sex.

The Equal Remuneration Act, 1976 which extends to the whole of India, provides for payment of equal remuneration to women for the same work or work of similar nature. There are no specific cases, which have been brought to the notice of the Government regarding discrimination in wages on gender basis.

The Equal Remuneration Act is implemented by the State Governments. The Central Government monitors the action taken by the State Government in the implementation of the Act.

Unemployed youth

1710. SHRI ASHWANI KUMAR:
DR. VIJAY MALLYA:

Will the Minister of LABOUR be pleased to state:

(a) whether there has been an increase in the number of unemployed youth in the past three years, as per the data available with the employment exchanges all over the country;

(b) what is the number of unemployed youth in the country as on date and how many jobs have been facilitated for the youth registered with the employment exchanges; and

(c) the steps, if any, Government are contemplating for ensuring facilitating employment to the educated unemployed especially in rural areas?

[1 August, 2002]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) and (b) The number of job-seekers, all of whom are not necessarily unemployed, on the live register of employment exchanges in the country and the placement effected through them for the last 3 years is given below:

Year	Job-seekers on the Live Register (in crores)	Placement through Employment Exchanges (in lakhs)
1999	4.04	2.21
2000	4.13	1.77
2001	4.20	1.69

(c) The Tenth Plan will focus on providing gainful high quality employment to the additions to the labour force and it will be one of the monitorable objectives for the 10th Plan and beyond. The growth strategy of the 10th Plan would lay emphasis on the rapid growth of those sectors which are likely to create high quality employment opportunities and deal with the policy constraints which discourage growth of the employment. Particular attention would be paid to the policy environment influencing a wide range of economic activities which have a large employment potential. This will help the educated unemployed in rural areas as well.

Child Labour

1711. SHRI NANDI YELLAIAH: Will the Minister of LABOUR be pleased to state:

(a) whether there is a recent Supreme Court Judgment regarding imposition of strict punishment on employer for engaging child labour;

(b) if so, the details of the directions as issued by the Supreme Court;

(c) whether Government have issued any mandatory orders to all the States to implement and monitor the Supreme Court's directions in this regard;

(d) if not, the reasons therefor;

(e) whether Government have introduced any scheme to eradicate child labour in the country;